

No. 1540/VII-V-1-1(KA) 36-2004

Dated Lucknow, December 27, 2004

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Nirsan Adhiniyam, 2004 (Uttar Pradesh Adhiniyam Sankhya 32 of 2004) as passed by the Uttar Pradesh Legislature and assented to by the Governor on December 23, 2004 :

THE UTTAR PRADESH REPEALING ACT, 2004

(U.P. ACT NO. 32 OF 2004)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to repeal certain enactments.

WHEREAS it is expedient that certain enactments which are practically obsolete should be expressly and specifically repealed;

IT IS HEREBY enacted in the Fifty-fifth Year of the Republic of India as follows :-

1. This Act may be called the Uttar Pradesh Repealing Act, 2004.

2. The enactments specified in the Schedule to this Act are hereby repealed.

3. The repeal by this Act of any enactment referred to in section 2 shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognized or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

SCHEDULE
(See section 2)

Repeals

Year	No.	Short Title
1	2	3
1956	XXX	The Uttar Pradesh Repealing and Amending Act, 1956.
1957	V	The Uttar Pradesh Repealing and Amending (Second) Act, 1956.
1958	XLII	The Uttar Pradesh Repealing and Amending Act, 1958.

Short title

Repeal of certain enactments

Savings

STATEMENT OF OBJECTS AND REASONS

The Deregulation Committee constituted under the Chairmanship of the Chief Secretary had submitted its first and second reports in November, 2000 and July, 2001 respectively and requested for the implementation of its recommendations made in the said reports. The said Committee has *inter alia* recommended for repealing certain enactments. After due consideration of the said reports it has been decided to repeal the following enactments :-

1. the Uttar Pradesh Repealing and Amending Act, 1956.
2. the Uttar Pradesh Repealing and Amending (Second) Act, 1956.
3. the Uttar Pradesh Repealing and Amending Act, 1958.

The Uttar Pradesh Repealing Bill, 2004 is introduced accordingly.

By order,
D. V. SHARMA,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 782 राजपत्र-(1891)- 2004-597-कम्प्यूटर/आफसेट।

पी०एस०यू०पी०-ए०पी० 205 सा० विधायी-(1892)- 2004-850-कम्प्यूटर/आफसेट।